

**THE SALARIES AND ALLOWANCES OF MINISTERS
(AMENDMENT) ACT, 2001**

No. 44 OF 2000

[11th September, 2001.]

An Act further to amend the Salaries and Allowances of Ministers Act, 1952.

BE it enacted by Parliament in the Fifty-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Salaries and Allowances of Ministers (Amendment) Act, 2001.

Short title and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

58 of 1952.

2. For section 5 of the Salaries and Allowances of Ministers Act, 1952 (hereinafter referred to as the principal Act), the following section shall be substituted, namely:—

Substitution of new section for section 5. Sumptuary allowance to Ministers.

“5. There shall be paid a sumptuary allowance to each Minister at the following rates, namely:—

(a) the Prime Minister	Rupees three thousand per mensem;
(b) every other Minister who is a member of the Cabinet	Rupees two thousand per mensem;
(c) a Minister of State	Rupees one thousand per mensem;
(d) a Deputy Minister	Rupees six hundred per mensem.”

Amendment
of section 6.

3. In section 6 of the principal Act, for sub-section (IA), the following sub-section shall be substituted, namely:—

“(IA) A Minister shall be entitled to travelling allowance in respect of not more than twelve return journeys performed, during each year, within India, for himself and his family, whether travelling together or separately at the same rates at which travelling allowance is payable to such Minister under clause (b) of sub-section (I) in respect of tours referred to in that clause, subject to the overall entitlement of forty-eight single journeys in each year.”